

C O N T E N T S

**Fifteenth Series, Vol. XIX, Eighth Session, 2011/1933 (Saka)
No. 26, Thursday, September 8, 2011/Bhadra 17, 1933 (Saka)**

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| Shri S. Alagiri | |
| (ii) Need to issue strict guidelines to States including Madhya Pradesh not to change name of roads constructed under Mahatma Gandhi National Rural Employment Guarantee Scheme | |
| Shri Sajjan Verma | |

- (iii) Need to provide night landing facilities at Bagdogra Airport in West Bengal and implement master plan for its development

Shri Adhir Chowdhury

- (iv) Need to set up auxiliary units of Rail Coach Factory, Raebareli in district Faizabad, Uttar Pradesh

Dr. Nirmal Khatri

- (v) Need to set up a Cashew Board in Kollam district, Kerala

Shri Kodikunnil Suresh

- (vi) Need to increase the amount of compensation for damaged houses and agricultural land rendered infertile due to landslides and heavy rains in Uttarakhand

Shri Vijay Bahuguna

- (vii) Need to construct railway halt at Gaighat and Kailashpuri in Bahraich Parliamentary Constituency, Uttar Pradesh

Shri Kamal Kishor 'Commando'

- (viii) Need to set up a National Law School in Nagpur, Maharashtra

Shri Vilas Muttemwar

- (ix) Need to develop the site of Kesariya Buddhist Stupa in East Champaran district of Bihar and connect it with the Buddhist circuit besides providing facilities for increasing tourist inflow in the region

Shrimati Rama Devi

- (x) Need to formulate a comprehensive scheme for development of agriculture sector

Shri Virendra Kumar

- (xi) Need to provide adequate compensation to the people whose land has been acquired for expansion of airport in Gaya, Bihar

Shri Hari Manjhi

- (xii) Need to provide additional funds from Central Road Fund for repair of roads in Churu Parliamentary Constituency, Rajasthan

Shri Ram Singh Kaswan

- (xiii) Need to provide double rail lines between Madurai and Nagercoil and Trivandrum and Kanyakumari

Shrimati J. Helen Davidson

- (xiv) Need to augment rail services to provide better connectivity in Yavatmal-Washim Parliamentary Constituency, Maharashtra with other parts of the country

Shrimati Bhavana Patil Gawali

- (xv) Need to introduce night rail service from Tata Nagar in Jamshedpur, Jharkhand

Shri Ajay Kumar

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Thursday, September 8, 2011/Bhadra 17, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

REFERENCE BY THE SPEAKER
Observance of International Literacy Day

MADAM SPEAKER: Hon. Members, today is the International Literacy Day. This day, as you are aware, is observed to raise awareness for literacy issues among people throughout the world.

However, for a country like India, it is a day to remind us of all that remains to be done for the future.

Our latest Census figures tell us that we have achieved a literacy rate of more than 74 per cent. While this is a big improvement, it is surely not enough. Despite our best efforts, total literacy still remains an elusive dream. The reasons for this are many but gender-based inequality and a low female literacy rate remain on top of the list.

Let us on this occasion rededicate ourselves to making the goal of a fully literate India a reality.

... (*Interruptions*)

MADAM SPEAKER: Question Hour. Question No. 501. Shri Madhusudan Yadav.

... (*Interruptions*)

श्री लाल कृष्ण आडवाणी (गांधीनगर): अध्यक्ष महोदया, मैंने पहली बार क्वेश्चन ऑवर सस्पेंड करने का नोटिस दिया है। ...(व्यवधान) मुझे बोलने दिया जाए। ...(व्यवधान)

MADAM SPEAKER: Let us start the Question Hour. Please let us have the Question Hour. Let us run the Question Hour. Today is the last day.

... (*Interruptions*)

श्री विलास मुत्तेमवार (नागपुर): क्वेश्चन आवर तो चलने दीजिए। ...(व्यवधान)

अध्यक्ष महोदया : आज सत्र का अंतिम दिन है।

...(व्यवधान)

MADAM SPEAKER: Let us have the Question Hour.

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I am always missing my questions. I have prepared hard on the questions.

MADAM SPEAKER: Let us run the Question Hour.

... (*Interruptions*)

श्री विलास मुत्तेमवार (नागपुर): यह गलत परंपरा स्थापित हो रही है। ...(व्यवधान) क्वेश्चन ऑवर चलने दीजिए। ...(व्यवधान)

अध्यक्ष महोदया : क्वेश्चन ऑवर चलने दीजिए।

...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(*Interruptions*) ...*

* Not recorded

SHRI PAWAN KUMAR BANSAL: I have missed the Question Hour for five occasions. Members have prepared questions. Let my questions be taken up...
(Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at Twelve noon.

11.03 hrs.

*The Lok Sabha then adjourned till Twelve
of the Clock.*

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker *in the Chair*)

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Papers to be laid on the Table.

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): I beg to lay on the Table: -

(1) A copy each of the following Notifications (Hindi and English versions) under issued sub-section (2) of Section 25 of the Khadi and Village Industries Commission Act, 1956:-

- (i) Notification No. F. No. 6(1)/2011-KVI-II published in Gazette of India dated the 25th July, 2011 regarding setting up an authority in the name of Commissioner for Khadi and Village Industries till the Khadi and Village Industries Commission is re-established.

(Placed in Library, See No. LT 5214/15/11)

- (ii) S.O. 1700(E) published in Gazette of India dated the 25th July, 2011 regarding order assigning of charge of Commissioner for Khadi and Village Industries to Shri J. S. Mishra, CEO.

(Placed in Library, See No. LT 5215/15/11)

... (*Interruptions*)

श्री लालू प्रसाद (सारण): अध्यक्ष महोदया, मेरे क्षेत्र, सोनपुर मंडल में गरीब रथ ट्रेन से सात आदमी कट कर मर गए। मंत्री जी मुआवजा देने की घोषणा करें।...(ब्यवधान)

MADAM SPEAKER: Nothing else will go on record.

*(Interruptions) ... **

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table: -

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2009-2010.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5216/15/11)

(3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 5217/15/11)

(4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 5218/15/11)

* Not recorded

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

- (i) S.O. No. 1402(E) published in the Gazette of India dated the 16th June, 2011 regarding order indicating the supplies of Urea to be made by domestic manufacturers of Urea to States and Union Territories during Kharif, 2011.
- (ii) The Fertilizer (Movement Control) Amendment Order, 2010 published in Notification No. S.O. 1684(E) in Gazette of India dated the 16th July, 2010.

(Placed in Library, See No. LT 5219/15/11)

... (*Interruptions*)

MADAM SPEAKER: There is no point of order. Nothing else will go on record.

(*Interruptions*) ... *

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

- (1) A copy of the Notification No. S.O. 1678(E) (Hindi and English versions) published in Gazette of India dated the 21st July, 2011, regarding amendment of Explosive Act, 1884 to declare Ammonium Nitrate as an Explosive issued under Section 17 of the Explosives Act, 1884.

(Placed in Library, See No. LT 5220/15/11)

- (2) A copy of the Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control and Inspection and Monitoring) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. S.O. 143(E) in Gazette of India dated the 21st January, 2011 under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963.

(Placed in Library, See No. LT 5221/15/11)

* Not recorded

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5222/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): On behalf of Shri Namu Narain Meena, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 18 of 2011-12)-Performance Audit of Civil Aviation in India, Ministry of Civil Aviation.

(Placed in Library, See No. LT 5223/15/11)

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 19 of 2011-12)-Performance Audit of Hydrocarbon Production Sharing Contracts, Ministry of Petroleum and Natural Gas.

(Placed in Library, See No. LT 5224/15/11)

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 20 of 2011-12)-Air Force and Navy, for the year ended March, 2010.

(Placed in Library, See No. LT 5225/15/11)

... (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(*Interruptions*) ...*

* Not recorded

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table: -

- (1) A copy of the Coinage of the One Hundred Rupees and Five Rupees coined to Commemorate the occasion of “100 Years of Indian Council of Medical Research” Rules, 2011(Hindi and English versions) published in Notification No. G.S.R. 626(E) in Gazette of India dated the 17th August, 2011 under sub-section (3) of Section 21 of the Coinage Act, 1906.

(Placed in Library, See No. LT 5226/15/11)

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 541(E) published in Gazette of India dated 18th July, 2011, together with an explanatory memorandum seeking to supersede Notification No. 23/2006-CE (N.T.) dated the 12th October, 2006.
- (ii) G.S.R. 542(E) published in Gazette of India dated 18th July, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-CE (N.T.) dated 30th September, 2006.

(Placed in Library, See No. LT 5227/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): I beg to lay on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5228/15/11)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 5229/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table: -

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-
- (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 533(E) published in Gazette of India dated the 14th July, 2011.
- (ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 78(E) published in Gazette of India dated the 10th February, 2011.
- (iii) S.O. 591(E) published in Gazette of India dated the 18th March, 2011 making certain amendments in the Notification No. S.R.O. 355 dated the 7th January, 1957.
- (iv) S.O. 447(E) published in Gazette of India dated the 28th February, 2011, regarding revision of schedule VI which shall be effective *w.e.f.* 01.04.2011.

- (v) G.S.R. 223(E) published in Gazette of India dated the 18th March, 2011 regarding delegation of powers and functions to Regional Directors on selective provisions.
- (vi) G.S.R. 222(E) published in Gazette of India dated the 18th March, 2011 delegating of powers and functions to the Registrars of Companies under various sections, mentioned therein.
- (vii) The Companies (Director Identification Number) Amendment Rules, 2011 published in Notification No. G.S.R. 258(E) published in Gazette of India dated the 26th March, 2011.
- (viii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 259(E) published in Gazette of India dated the 26th March, 2011.
- (ix) The Companies (Particulars of Employees) Amendment Rules, 2011 published in Notification No. G.S.R. 289(E) published in Gazette of India dated the 31st March, 2011.
- (x) S.O. 653(E) published in Gazette of India dated the 30th March, 2011, making certain amendments in the Notification No. S.O. 447(E) dated 28th February, 2011.
- (xi) The Director's Relatives (Office or Place of Profit) Amendment Rules, 2011 published in Notification No. G.S.R. 303(E) published in Gazette of India dated the 6th April, 2011.
- (xii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 514(E) published in Gazette of India dated the 7th July, 2011.
- (xiii) The Companies Director Identification Number (Third Amendment) Rules, 2011 published in Notification No. G.S.R. 507(E) published in Gazette of India dated the 5th July, 2011.

- (xiv) The Companies Director Identification Number (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 427(E) published in Gazette of India dated the 2nd June, 2011.
- (xv) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 408(E) published in Gazette of India dated the 26th May, 2011.
- (xvi) The Director's Relatives (Office or Place of Profit) Rules, 2011 published in Notification No. G.S.R. 357(E) published in Gazette of India dated the 2nd May, 2011.
- (xvii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 407(E) published in Gazette of India dated the 26th May, 2011.
- (xviii) The Companies (passing of the resolution by postal ballot) (Amendment) Rules, 2011 published in Notification No. G.S.R. 419(E) published in Gazette of India dated the 30th May, 2011.
- (xix) The Companies (Accounting Standards) Amendment Rules, 2011 published in Notification No. G.S.R. 378(E) published in Gazette of India dated the 11th May, 2011.
- (xx) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 351(E) published in Gazette of India dated the 29th April, 2011.

(Placed in Library, See No. LT 5230/15/11)

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008:-
 - (i) The Limited Liability Partnership (Amendment) Rules, 2011 published in Notification No. G.S.R. 506(E) published in Gazette of India dated the 5th July, 2011.

- (ii) The Limited Liability Partnership (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 914(E) published in Gazette of India dated the 15th November, 2011.

(Placed in Library, See No. LT 5231/15/11)

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 641 of the Companies Act, 1956:-

- (i) G.S.R. 534(E) published in Gazette of India dated the 14th July, 2011 making certain amendments in the Schedule XIII of the Companies Act, 1956.
- (ii) G.S.R. 396(E) published in Gazette of India dated the 23rd May, 2011 making certain amendments in the Schedule XIII of the Companies Act, 1956.
- (iii) G.S.R. 70(E) published in Gazette of India dated the 8th February, 2011 making certain amendments in the Schedule XIII of the Companies Act, 1956.

(Placed in Library, See No. LT 5232/15/11)

- (4) A copy of the Notification No. G.S.R. 326(E) (Hindi and English versions) published in Gazette of India dated the 18th April, 2011 making certain amendments in the Notification No. G.S.R. 517(E) dated the 31st August, 2006 under sub-section (3) of Section 620A of the Companies Act, 1956.

(Placed in Library, See No. LT 5233/15/11)

- (5) A copy of the Draft Notification No. F. No. 9/1/2011-CL.V (Hindi and English versions) making certain amendments in the Notification No. S.R.O. 355 dated 7th January, 1957 under sub-section (2) of Section 620 of the Companies Act, 1956.

(Placed in Library, See No. LT 5234/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): I beg to lay on the Table a copy of the corrigendum (in English version only) to the Annual Report* of the National Commission for Minorities, New Delhi, for the year 2006-2007.

(Placed in Library, See No. LT 5235/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology for the year 2011-2012.

(Placed in Library, See No. LT 5236/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): On behalf of Shri Sudip Bandyopadhyay, I beg to lay on the Table a copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the seven institutes for the year 2009-2010, four institutes for the years from 2007-2008 to 2009-2010, one institute for the years 2004-2005 to 2009-2010 and one institute for the years 2008-2009 and 2009-10 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 5237/15/11)

* Annual Report along with Action Taken Memorandum was laid on the Table on 11.08.2011.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI JITENDRA SINGH): I beg to lay on the Table: -

(1) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 15 of the National Investigation Agency Act, 2008:-

- (i) S.O. 1142(E) published in Gazette of India dated the 20th May, 2011, regarding appointment of Special Public Prosecutor under the National Investigation Agency Act, 2008.
- (ii) S.O. 950(E) published in Gazette of India dated the 29th April, 2011, notifying the Court of District and Sessions Judge, Khurda at Bhubaneswar as the Special Court for trial of scheduled offences.
- (iii) S.O. 951(E) published in Gazette of India dated the 29th April, 2011, notifying the Court of Seniormost Additional District and Sessions Judge at Siliguri as the Special Court for trial of scheduled offences.
- (iv) S.O. 952(E) published in Gazette of India dated the 29th April, 2011, notifying the Court of Chief Judge, City Sessions Court, Calcutta as the Special Court for trial of scheduled offences.
- (v) S.O. 953(E) published in Gazette of India dated the 29th April, 2011, notifying the Court of the District and Sessions Judge at Port Blair as the Special Court for trial of scheduled offences.
- (vi) S.O. 1454(E) published in Gazette of India dated the 25th June, 2011, notifying the City Civil and Sessions Courts, Bombay, presided over by Hon'ble Shri Yatin Dattatraya Shinde and Sanjay Anandrao Deshmukh, Judges, respectively, as the Special Courts for trial of scheduled offences.
- (vii) S.O. 1455(E) published in Gazette of India dated the 25th June, 2011, notifying the District and Sessions Curt, Dehradun, presided over by Hon'ble Shri Pradeep Pant, 3rd Additional District and Sessions

Judge, Dehradun, as the Special Courts for trial of scheduled offences.

- (viii) S.O. 1456(E) published in Gazette of India dated the 25th June, 2011, notifying the court of the Sessions Judge at North Goa, as the Special Courts for trial of scheduled offences.
- (ix) S.O. 1457(E) published in Gazette of India dated the 25th June, 2011, notifying the Court of the Sessions Judge, Dadara and Nagar Haveli at Silvassa, as the Special Courts for trial of scheduled offences.
- (x) S.O. 1458(E) published in Gazette of India dated the 25th June, 2011, notifying the Court of the Sessions Judge at Diu, as the Special Courts for trial of scheduled offences.
- (xi) S.O. 1459(E) published in Gazette of India dated the 25th June, 2011, notifying the Court of the Sessions Judge at Daman, as the Special Courts for trial of scheduled offences.
- (xii) S.O. 787(E) published in Gazette of India dated the 26th April, 2011, notifying the Special Court Central Bureau of Investigation Cases, Jaipur, as the Special Courts for trial of scheduled offences.
- (xiii) S.O. 788(E) published in Gazette of India dated the 26th April, 2011, notifying the 3rd Seniormost Court of Additional District and Sessions Judge, Lucknow, as the Special Courts for trial of scheduled offences.
- (xiv) S.O.1965(E) published in Gazette of India dated the 25th August, 2011, appointing three Prosecutors, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Haryana.

- (xv) S.O.1966(E) published in Gazette of India dated the 25th August, 2011, appointing two Prosecutors, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Rajasthan.
- (xvi) S.O.1967(E) published in Gazette of India dated the 25th August, 2011, appointing a Prosecutor, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Gujarat.
- (xvii) S.O.1968(E) published in Gazette of India dated the 25th August, 2011, appointing two Prosecutors, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Andhra Pradesh.
- (xviii) S.O.1969(E) published in Gazette of India dated the 25th August, 2011, appointing a Prosecutor, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Maharashtra.

- (xix) S.O.1970(E) published in Gazette of India dated the 25th August, 2011, appointing a Prosecutor, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of West Bengal.
- (xx) S.O.1971(E) published in Gazette of India dated the 25th August, 2011, appointing a Prosecutor, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the National Capital Territory of Delhi.

(Placed in Library, See No. LT 5238/15/11)

12.03 hrs.

FINANCIAL COMMITTEES – A REVIEW

SECRETARY-GENERAL: Madam, I beg to lay on the Table a copy each in Hindi and English versions of the “Financial Committees (2010-11) – A Review”.

12.03½ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Customs (Amendment and Validation) Bill, 2011, which was passed by the Lok Sabha at its sitting held on the 25th August, 2011 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.04 hrs.

**COMMITTEE ON WELFARE OF SCHEDULED
CASTES AND SCHEDULED TRIBES**

- (i) Final Action Taken Statements**
- (ii) Study Tour Report**

SHRI BIREN SINGH ENGTI (AUTONOMOUS DISTT. ASSAM): I beg to lay on the Table the following: -

1. Final Action Taken Statement of the Government on the recommendations contained in Chapter I of the Thirty-fifth Report (14th Lok Sabha) on the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Twenty-second Report (14th Lok Sabha) on the Ministry of Finance, Department of Financial Services on “Reserve Bank of India – Credit facilities provided by the Nationalised Banks to the Scheduled Castes and Scheduled Tribes”.
 2. Final Action Taken Statement of the Government on the Recommendations contained in Chapter I of the Seventh Report (15th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Thirty-sixth Report (14th Lok Sabha) on the Ministry of Social Justice and Empowerment on “National Commission for Scheduled Castes – Its mandate and achievement – A review of its organization and working”.
 3. Study Tour Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Mumbai, Nasik and Goa during October, 2010.
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12.04½ hrs.

STATEMENTS BY MINISTER

- (i) Status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Rural Development on Demands for Grants (2010-11), pertaining to the Ministry of Drinking Water and Sanitation ***

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): I beg to lay the Statement on the status of implementation of recommendations contained in the 8th Report of the Standing Committee on Rural Development (Department of Drinking Water & Sanitation) 2009-10 in pursuance of the Direction 73A of the Hon'ble Speaker of the Lok Sabha, issued vide Lok Sabha Bulletin-Part II dated the 1st September 2004.

The Standing Committee on Rural Development (Department of Drinking Water & Sanitation) (15th Lok Sabha) examined the Demands for Grants of the Department of Drinking Water & Sanitation for the financial year 2010-11 and laid its 8th report to the Lok Sabha on 16th April, 2010. The report contained 26 recommendations.

The Department considered the report and submitted the Action Taken Replies on the comments/observations of the Committee contained in the 8th Report to the Standing Committee on Rural Development of Ministry of Rural Development, (Department of Drinking Water & Sanitation) on 16.04.2010. Out of the 26 recommendations, the Committee accepted the ATR in respect of 19 recommendations. The Committee decided not to pursue one recommendation. In respect of one recommendation, the Committee has not accepted the reply furnished by the Department. For five recommendations, final reply is awaited from the Department.

* Laid on the Table and also placed in Library, See No. LT 5239/15/11

The present status of implementation of the 25 recommendations made by the Committee, i.e., excluding the recommendation not to be pursued by the committee, is indicated in the Annexure to my statement, which is laid on the Table of the House. To avoid wasting the valuable time of the House, I would request that the contents of the Annexure may be considered as read.

12.04³/₄ hrs.**(ii) Visit of Hon'ble Prime Minister to Dhaka, Bangladesh on the 6th and 7th September, 2011***

MADAM SPEAKER: Shri S.M. Krishna. If you do not mind, you can lay it on the Table of the House.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): I beg to lay on the Table a statement regarding "the visit of hon. Prime Minister to Dhaka, Bangladesh on the 6th and 7th September, 2011.

The Prime Minister visited Bangladesh on 6-7 September, 2011 at the invitation of Prime Minister of Bangladesh. I accompanied the Prime Minister. The presence of the Chief Ministers of Assam, Meghalaya, Mizoram and Tripura gave added significance to the visit.

The Prime Minister held extensive discussions with the Prime Minister of Bangladesh and also called on the President of that country. The Foreign Minister of Bangladesh, the Leader of Opposition and the President of the Jatiya Party also called on the PM.

During the visit, the following Agreements and Memorandum of Understandings were signed:

- 1) Framework Agreement on Cooperation for Development;
- 2) Protocol to the Agreement Concerning the Demarcation of the Land Boundary between India and Bangladesh and Related Matters;
- 3) Addendum to the MOU between India and Bangladesh to Facilitate Overland Transit Traffic between Bangladesh and Nepal;

* Laid on the Table and also placed in Library, See No. LT 5240/15/11

- 4) MOU on Renewable Energy Cooperation;
- 5) MOU on Conservation of the Sunderban;
- 6) Protocol on Conservation of the Royal Bengal Tigers of the Sunderban;
- 7) MOU on Cooperation in the field of Fisheries;
- 8) MOU on Cooperation on Mutual Broadcast of Television Programmes;
- 9) MOU between Jawaharlal Nehru University and Dhaka University;
- 10) MOU on Academic Cooperation between National Institute of Fashion Technology (NIFT), India and Bangladesh Garment Manufacturers and Exporters Association (BGMEA) Institute of Fashion Technology (BIFT)

Prime Minister's visit to Bangladesh followed the landmark January 2010 visit of the Prime Minister of Bangladesh. It is a matter of great satisfaction that under Prime Minister Sheikh Hasina's leadership, we have received significant cooperation from the Bangladesh authorities in tackling insurgency and terrorism. Prime Minister Hasina has also positively responded to our efforts to enhance economic and transport linkages between India and Bangladesh which are important for the development of our North-Eastern region.

Since the January 2010 visit of the Prime Minister of Bangladesh, several agreement of importance to us, viz, Agreements on Mutual Legal Assistance on Criminal Matters, Transfer of Sentenced Persons and on Combating International Terrorism, Organised Crime and Illicit Drug Trafficking, have been ratified and are now in force. The need for an Extradition Treaty was underscored by the Prime Ministers in their discussions.

It is in this context, that Prime Minister's visit to Bangladesh has achieved concrete progress in our efforts to develop and strengthen close and friendly relations with Bangladesh.

The effective management of our borders is the first essential step to creating a defined and peaceful boundary that will provide a stable and tranquil environment for cross-border cooperation with Bangladesh. The Protocol to the 1974 Land Boundary Agreement, signed on 6 September 2011 by the Foreign Ministers of India and Bangladesh in the presence of the Prime Ministers, paves the way for a settlement of the long pending land boundary issues between the two countries. This includes the demarcation of remaining un-demarcated areas, territories under adverse possession and exchange of enclaves. In building this historic agreement, the Government has received the full support and concurrence of the State Governments concerned. In implementing the agreement, people living in the border areas will not be dislocated.

India and Bangladesh have now put in place mechanisms, including the recently concluded Coordinated Border Management Plan, which we hope will greatly reduce the scope for incidents on the border and strengthen mutual trust and goodwill among the border guarding forces and people living in the border areas. We hope that problems arising from illegal border crossings and related difficulties will be better addressed by both sides.

Our efforts to resolve the border issues with Bangladesh reflect our desire to make our borders with the neighbours borders of peace, stability and amity.

During the visit we have agreed to promote trade, investment and economic cooperation and facilitate trade by rail, road, inland waterways, shipping and air. Several initiatives are under consideration for improvement of transportation links. A major programme is currently underway to develop border infrastructure

through establishment of Land Customs Stations, Integrated Check Posts, Border Haats etc.

The Framework Agreement on Cooperation for Development contains new ideas for bilateral and sub-regional cooperation which will institutionalize the rapidly growing ties between the two countries.

During the visit of Prime Minister Sheikh Hasina to India in January 2010, the Government of India had announced a one billion dollar line of credit for Bangladesh. Projects worth US\$ 750 million have been since identified and are under implementation. These are largely in the area of railways and transport infrastructure.

We are keen to arrive at fair and equitable arrangements for sharing of our common rivers. We have experience of this before, as in the Ganga Water Treaty of 1996. We however recognize that water is a sensitive issue in both countries. The Government will work towards arriving at solutions that are acceptable to all concerned.

There is a large trade imbalance between India and Bangladesh in favour of India which has increased over the years. The reduction of the trade imbalance has been a long standing request of Bangladesh. During his visit, the Prime Minister announced the removal of all 46 textile lines, as requested by Bangladesh, from India's negative list for LDCs under the provisions of SAFTA with immediate effect. The Prime Minister of Bangladesh conveyed appreciation for this major step on enhanced market access for that country. During the discussions, Prime Minister emphasized that greater Indian investments in Bangladesh would help to increase the export potential and earnings of that country.

The Prime Minister addressed a gathering of academics, intellectuals, political leaders and others at the Dhaka University on the theme of 'India,

Bangladesh and South Asia'. The Prime Minister emphasized that in taking forward our relations with Bangladesh, we wish to work with all sections of the people and all shades of public opinion to foster multi-faceted cooperation. We will encourage people to people contacts, greater cultural interactions and more exchanges among persons, youth and scholars. The two countries will remain engaged in the joint effort to commemorate the 150th birth anniversary of Gurudev Rabindranath Tagore in an appropriate manner upto May 2012.

India and Bangladesh will continue to work closer to coordinate their positions on issues such as climate change, food security, development of peace and security. Cooperation on issues of regional and global concern within the framework of SAARC, BIMSTEC and other groupings would be taken forward.

Our relations with Bangladesh are important to us for many reasons. Bangladesh is a country that is proud of its unique and rich cultural heritage. A strong, stable and prosperous Bangladesh is in our interest. It has embarked upon the path of multi-party democracy, based on the ideals of its liberation war, moderation, and tolerance. It is a respected member of the Islamic world. It has witnessed a healthy growth rate in the last few years.

The Prime Minister's visit has enabled us to put across our vision of an equal and mutually beneficial relationship with Bangladesh to the widest cross-section of its people. It is essential for us to develop and nurture a comprehensive partnership with that country.

We are committed to building a strong India-Bangladesh partnership, including assistance in developmental efforts and enhanced bilateral cooperation to our mutual benefit.

12.05 hrs.

**NARCOTIC DRUGS AND PSYCHOTROPIC
SUBSTANCES (AMENDMENT) BILL, 2011***

MADAM SPEAKER: Item No. 18 – Shri Pranab Mukherjee.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I beg to move for leave to introduce a Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985.”

The motion was adopted.

SHRI PRANAB MUKHERJEE: Madam, I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 08.09.2011

12.06 hrs.

MATTERS UNDER RULE 377 *

MADAM SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table. The rest will be treated as lapsed.

(i) Need to introduce new train services between Mayiladuthurai and Bangalore and extend Bangalore – Salem Train Nos. 56513/56514 upto Nagore in Tamil Nadu

SHRI S. ALAGIRI (CUDDALORE): I would like to urge the Government to expedite the railway projects in my Parliamentary Constituency Cuddalore and instruct the Southern Railways to introduce new Train services between Mayiladuthurai-Bangalore, extension of train Nos. 56513/56514 Bangalore-Salem upto Nagore, proper and timely connectivity between Chennai, Egmore and Mayiladuturai, Introduce the new train service between Tiruchchirappalli and Bangalore via Vridhachalam. These works must be completed on priority basis on the heavy demand of public. The above proposed services were available at the time of Meter gauge line and after the conversion thereof into Broad gauge line, these service were withdrawn. I humbly request to the Government through Hon'ble House to restore all the rail facilities which were prevailing before gauge conversion.

* Treated as laid on the Table

(ii) Need to issue strict guidelines to states including Madhya Pradesh not to change name of roads constructed under Mahatma Gandhi National Rural Employment Guarantee Scheme

श्री सज्जन वर्मा (देवास): महात्मा गाँधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना भारतवर्ष के लिए और भारत के गांवों में रहने वाली देश की आबादी के 70 प्रतिशत लोगों के लिए एक अति महत्वपूर्ण योजना है जिसमें ग्रामीण विकास के लिए विभिन्न प्रकार के निर्माण कार्यों की योजना संचालित की जाती है तथा ग्रामीण क्षेत्र के लोगों को 100 दिन (एक वर्ष में) का रोजगार मुहैया कराती है। साथ ही ग्राम पंचायतों को सशक्त बनाने में भी इस योजना का महत्वपूर्ण योगदान है। मध्य प्रदेश में गाँव से गाँव को जोड़ने वाली और गाँव को खेत से जोड़ने वाली ग्रामीण सड़कों पर पूर्ण रूप से एक आदेश जारी कर रोक लगा दिया गया है और अधिकारियों को निर्देश दिये गए हैं कि अब गांवों से गांवों को जोड़ने वाली ये सड़कें मुख्यमंत्री सड़क कहलाएंगी। इस तरह मनरेगा योजना का नाम बदलकर मुख्यमंत्री के नाम पर किया जाना एक संवैधानिक अपराध है।

मेरा केन्द्र सरकार से अनुरोध है क मध्य प्रदेश सरकार सहित देश की सभी राज्य सरकारों को इस योजना का नाम नहीं बदले, इस हेतु कड़े निर्देश जारी करें।

(iii) Need to provide night landing facilities at Bagdogra Airport in West Bengal and implement master plan for its development

SHRI ADHIR CHOWDHURY (BAHARAMPUR): Bagdogra Airport is the only airport in the Northern region of West Bengal which acts as a launching pad for the tourists both domestic and foreign who intend to tour the Majestic Himalaya and the verdant green plains of the Tarai and doons. The airport has been conferred upon the status of Customs airport soon after the introduction of Druk Airline of Bhutan.

It has also registered a phenomenal growth in passenger traffic over the years including cargo movements which clearly vindicates the potentialities of this airport.

But despite all the potentialities, it still lacks night landing facilities of the passenger Aircrafts.

A master plan was prepared in order to facilitate traffic but it has not been implemented. In view of the strategic location which may augur a economic boon in this area, I would urge upon the Government to consider the implementation of the master plan as early as possible.

(iv) Need to set up auxiliary units of Rail Coach Factory, Raebareli in district Faizabad, Uttar Pradesh

डॉ. निर्मल खत्री (फ़ैज़ाबाद): फ़ैजाबाद (उत्तर प्रदेश) जनपद मुख्यालय होने के साथ ही साथ मण्डलीय मुख्यालय भी है। पूर्व में अवध क्षेत्र की राजधानी होने का गौरव भी इसे हासिल रहा है लेकिन आज यह जनपद औद्योगिक विकास के मामले में पिछड़ता जा रहा है। पहले से कार्यरत ईकाइयाँ दम तोड़ रही हैं व नयी ईकाइयाँ नहीं लग पा रही हैं। आवश्यकता है कि सरकारी क्षेत्र में यहाँ औद्योगिक विस्तार हो। रायबरेली में रेल कोच फ़ैक्ट्री बनी है, यह प्रसन्नता की बात है। मेरा सरकार से निवेदन है कि इस रेल कोच फ़ैक्ट्री की सहायक (ऑक्सिलरी) ईकाइयाँ फ़ैजाबाद में लगायी जाये ताकि युवकों को रोजगार मिल सके, साथ ही अन्य क्षेत्र के सरकारी उपक्रमों को भी प्रेरित किया जाये।

(v) Need to set up a Cashew Board in Kollam district, Kerala

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): The Government of India has accepted in principle, setting up of a Cashew Board for the welfare of the cashew Industry in India. As in the case of Rubber Board, Coir Board etc, a Cashew Board is highly essential for the overall growth of cashew industry. This Cashew Board can be constituted under the Ministry of Commerce and Industry.

There are about 3 lakh cashew workers engaged in various factories owned by Government controlled CAPEX Society as well as in private sector in Kollam District in Kerala. It is a very long pending issue which is frequently taken up by the Members of Parliament as well as the Government of Kerala. If the Cashew board is set up in Kollam District, the export of cashew could be flourished and a sizeable amount, by way of foreign exchange, will be available to the Government. Moreover, the welfare of the employees engaged in cashew industry will also improve to a great extent.

I, therefore, request the Government of India through this august House, to take suitable steps in the direction of setting up of the Cashew Board at Kollam District at the earliest, since it is the main centre of cashew producing place in India.

(vi) Need to increase the amount of compensation for damaged houses and agricultural land rendered infertile due to landslides and heavy rains in Uttarakhand

श्री विजय बहुगुणा (टिहरी गढ़वाल): वर्ष 2005 से 2011 तक के लिए गृह मंत्रालय भारत सरकार द्वारा आपदा राहत कोष व राष्ट्रीय अप्रत्याशित आपदा कोष के लिए जो मानक घोषित किये हैं उस पर जनहित में पुनर्विचार कर वृद्धि करना अत्यंत आवश्यक है। गृह मंत्रालय ने जो सहायता राशि के जो मानक निर्धारित किये हैं उस पर पुनर्विचार आवश्यक है।

पर्वतीय राज्यों विशेष तौर पर उत्तराखण्ड में कई वर्षों से लगातार बरसात और बाढ़ से तबाही का ताण्डव हो रहा है। भूस्खलन और बाढ़ से मकान ध्वस्त हो रहे हैं और कृषि भूमि का कटाव हो रहा है। मैदानी क्षेत्रों में बाढ़ से जमीन उपजाऊ हो जाती है लेकिन पहाड़ों में जमीन पूर्णतः समाप्त हो जाती है।

केन्द्र सरकार के मानकों के अनुसार पर्वतीय क्षेत्रों में कृषि भूमि से मलबा हटाने के लिए राशि ₹ 6000/- प्रति हेक्टेयर घोषित की गयी है लेकिन जहां कृषि भूमि पूर्णतः समाप्त हो जाती है वहां मात्र ₹ 15000/- प्रति हेक्टेयर की सहायता राशि स्वीकृत की गयी है।

पूर्ण क्षतिग्रस्त पक्के मकान पर ₹ 35,000/- तथा कच्चे भवन पर ₹ 10000/- की राशि दी जाती है। उत्तराखण्ड की राज्य सरकार केवल केन्द्रीय मानकों के अनुसार ही राहत राशि प्रदान कर रही है तथा राज्य कोष से किसी भी आपदा ग्रस्त को राहत राशि प्रदान नहीं की जा रही है। हाल ही में टिहरी बांध की झील के चारों ओर स्थित गांव भूस्खलन की चपेट में आये हैं जिससे जान-माल का भारी नुकसान हुआ है। देहरादून के रायपुर ब्लाक के काल्लीगाढ़ गांव में दैवीय आपदा से कृषि भूमि एवं कई आवासीय भवन नष्ट हो गये हैं।

मेरा केन्द्र सरकार से अनुरोध है कि 2011 से आगे बनने वाली आपदा नीति में आवासीय मकानों को नष्ट होने और कृषि भूमि के नष्ट होने व अन्य मानकों में पुनर्विचार कर राहत राशि काफी बढ़ायी जाय ताकि आपदा त्रस्त लोगों को उचित राहत मिल सके।

(vii) Need to construct railway halt at Gaighat and Kailashpuri in Bahraich Parliamentary Constituency, Uttar Pradesh

श्री कमल किशोर 'कमांडो' (बहराइच) : पूर्वोत्तर रेलवे, गोरखपुर के लखनऊ मंडल के अंतर्गत गोण्डा-बहराइच-नानपारा-मैलानी रेलमार्ग पर कैलाशपुरी तथा गायघाट में हॉल्ट स्टेशन बनाने की मांग ग्रामीणों द्वारा काफी अरसे से की जा रही है। कैलाशपुरी से एक तरफ 10 कि.मी. की दूरी पर मझरा तथा दूसरी तरफ 10 कि.मी. की दूरी पर विछिया रेल स्टेशन है। यह जंगली इलाका है, यहां पर टाइगर, हाथी आदि जंगल में पाये जाते हैं। जंगल क्षेत्र में आवागमन कठिन कार्य है। कैलाशपुरी में हॉल्ट स्टेशन के निर्माण से काफी बड़ी संख्या में नागरिकों को सुविधा मिलेगी। इसी प्रकार मिहीपुरवा रेल स्टेशन तथा रायबोज़ा रेल स्टेशन के मध्य गायघाट एक प्रमुख व्यवसायिक केन्द्र है। इन दोनों स्थानों पर हॉल्ट स्टेशन निर्माण से जनता को काफी सहूलियत होगी। दोनों स्थानों से काफी संख्या में लोगों का आना-जाना होगा।

मेरा केन्द्र सरकार से अनुरोध है कि जनहित में गायघाट तथा कैलाशपुरी में हॉल्ट स्टेशन के निर्माण की अनुमति देने की कृपा करें।

(viii) Need to set up a National Law School in Nagpur, Maharashtra

SHRI VILAS MUTTEWAR (NAGPUR): Madam, I raise a very important matter regarding the establishment of a National Law School in Maharashtra. The legal fraternity of Nagpur urged the Government to set up National Law School in Nagpur. Nagpur is emerging as one of the major centres for basic educational facilities owing to the existence of many educational, medical and technological institutes of world class level. The setting up of this school will go a long way in adding to the existing educational hub which the Nagpur city enjoys.

The proposal for the establishment of this School at Nagpur was highly appreciated by the Hon'ble President of India, Hon'ble Chief Minister of Maharashtra and other legal luminaries at the 'Amrut Mahotsav' function of Nagpur High Court held in 2010 at Nagpur. But the Government intend to set up this school in Vasai near Mumbai.

The analysis of the present situation rightly justified that Vidarbha as a region and Nagpur being the second capital of Maharashtra have tremendous advantages in terms of location, infrastructure, resources, potential for growth and having High Court Bench and rightly deserve the establishment of such a school in Nagpur. This will greatly add not only to its being an educational centre of repute but to the further development of this expanding city having a population of over 40 lakhs which has now become a global city with the establishment of MIHAN and SEZ projects. Many prominent advocates and Judges belongs to Nagpur are serving in the different Courts of the country.

Mumbai is already genuinely and happily settled with the existence of numerous educational institutes. With the decision of the Government to set up the National Law School near Mumbai, the people of Nagpur are agitated over their deprivation of such an important School. The city's legal fraternity has been protesting for denying to them their legitimate demand of having this school in Nagpur. Madam, the legal fraternity have long been demanding for the setting up a

Special Bench of the Hon'ble Supreme Court also in Nagpur to facilitate the people from all the States to have an easy access to the highest Court to pursue their cases.

In view of this, the establishment of a National Law Scholl will not only be beneficial to the people of Vidarbha but to the people engaged in legal profession in the adjoining States also.

In the light of the aforesaid, I would most humbly urge upon the Government to meet the genuine demand of the legal luminaries of Vidarbha in the establishment of a National Law School in Nagpur.

(ix) Need to develop the site of Kesariya Buddhist Stupa in East Champaran district of Bihar and connect it with the Buddhist circuit besides providing facilities for increasing tourist inflow in the region

श्रीमती रमा देवी (शिवहर): उत्तर बिहार में हमारे पूर्वजों की अपार धरोहर दबी पड़ी है जिस पर अब तक 30 प्रतिशत उत्खनन कार्य ही किया गया है। केसरिया जो पूर्वी चम्पारण में स्थित है, यहां स्थित बौद्ध स्तूप का संरक्षण कार्य असंतोषजनक है। बिहार की भूमि अहिंसा का संदेश देती है। यदि केसरिया के उत्खनन को योजनाबद्ध ढंग से किया जाये तो इतिहास में बिहार के प्रेम एवं अहिंसा की कर्म भूमि के और प्रमाण मिलेंगे। विश्व विख्यात गया की तरहकेसरिया को विदेशी पर्यटक का आकर्षण केन्द्र बनाया जा सकता है। केसरिया में कार्य बंद होने एवं अधूरे कार्यसे कियेगये संरक्षण कार्य दिन-प्रतिदिन नष्ट हो रहे हैं। उक्त क्षेत्र केपास एक जलाशय का होना प्रतीत होता है जिसे आम जन गंगया के नाम सेपुकारते हैं। इस भू भाग का अधिग्रहण भी नितांत आवश्यक है एवं इसे जलाशय बनाया जाये मध्य में कमल पुष्प स्थापित किया जाये, जिससे इस बौद्ध स्तूप की सुंदरता को बढ़ाया जा सके। इस क्षेत्र में आने जाने के साधन भी सुलभ होने चाहिए। इसी स्थान पर रानीवास अर्थात् बौद्ध विहार एवं इसके निकट गौरही स्थान में परीक्षण स्तरीय उत्खनन किया जाये जिससे उस समय में समाएं मिट्टी में बंद पड़े इतिहास को उजागर किया जा सके।

मेरा अनुरोध है कि केसरिया बौद्ध स्तूप पर पहुंचने के लिए सत्तरघाट गंडक नदी पर पुल बनाया जाये, केसरिया को बौद्ध पर्यटन से जोड़ा जाये, एक जल मीनार बनाया जाये। इसके निकट जो एक बड़ा झील है उसमें विदेशी पक्षी प्रवास स्थल बनाया जाये एवं जन सुविधायें प्रदान की जायें।

(x) Need to formulate a comprehensive scheme for development of agriculture sector

श्री वीरेन्द्र कुमार (टीकमगढ़): भारत कृषि प्रधान देश है। देश की लगभग 70 प्रतिशत आबादी गांवों में रहती है। लेकिन कृषि में ढांचागत सुधारों को लेकर कुछ नहीं हो रहा है। कृषि विकास को निर्धारित करने वाले सभी मोर्चों पर हम विफल हो रहे हैं। किसान खाद एवं कीटनाशक दवाओं में हो रही लगातार मूल्य वृद्धि से बोझ के तले दबता चला जा रहा है। सिंचाई योजनाओं पर हजारों करोड़ रुपये खर्च करने के बाद भी देश का मात्र 40 प्रतिशत क्षेत्र ही सिंचित हो पाया है। देश के अधिकांश राज्यों में कृषि अभी भी ज्यादातर मानसून पर निर्भर है। उर्वरक नीति पर भी दुलमुल दृष्टिकोण अपनाया जाता है। कृषि ऋणों पर छूट का लाभ ज्यादातर बड़े कृषकों को ही मिल जाता है। क्योंकि गांवों में अभी भी एक दो एकड़ कृषि भूमि के छोटे किसान स्थानीय सेठों पर निर्भर रहते हैं। भारी अनुसंधान तथा सरकारी सहायता के बाद भी बीजों के अनुसंधान में हम बहुराष्ट्रीय कंपनियों की तरफ ही देखते हैं। भंडारण के अभाव में हर वर्ष लाखों टन अनाज सड़ जाता है। कृषि विकास की गति धीमी होने के कारण क्षेत्र से गांव के सुवकों का मोह भंग हो रहा है तथा वह शहरों की ओर अन्य छोटे मोटे कामों की तरफ भाग रहा है।

अतः केन्द्र सरकार से अनुरोध है कि गांवों में बुनियादी सुविधायें उपलब्ध करने तथा कृषिके संबंध में समग्र नीति बनाकर ग्रामीण युवकों को कृषि कार्य में जोड़ने का कार्य करें ताकि गांव भी बचे और खेती भी बचे।

(xi) Need to provide adequate compensation to the people whose land has been acquired for expansion of airport in Gaya, Bihar

श्री हरी माझी (गया): मैं अपने संसदीय क्षेत्र की एक गंभीर समस्या की ओर केन्द्रीय नागरिक उड्डयन मंत्री का ध्यान दिलाना चाहता हूँ। गया में एयरपोर्ट का विस्तार करने के लिए यहां के किसानों की भूमि अधिग्रहित की गई है। जिसका मुआवजा किसानों को बहुत ही कम दिया गया है जिसके कारण यहां के किसानों में भारी आक्रोश फैल रहा है। किसान लगातार मुआवजा राशि बढ़ाने के लिए धरना प्रदर्शन कर रहे हैं।

अतः मैं केन्द्र सरकार से मांग करता हूँ कि किसानों की मांग को ध्यान में रखते हुए मुआवजा राशि बढ़ाई जाए तथा किसानों की मांग के अनुसार जिन किसानों की भूमि ली गई है उनके परिवार के एक सदस्य को एयरपोर्ट में रोजगार दिया जाए।

(xii) Need to provide additional funds from Central Road Fund for repair of roads in Churu Parliamentary Constituency, Rajasthan

श्री राम सिंह कस्वां (चुरु): केन्द्रीय सड़क कोष (सी.आर.एफ.) के अन्तर्गत राजस्थान को अतिरिक्त धन आवंटन की मांग काफी समय से की जा रही है। मेरे संसदीय क्षेत्र के राज्य राजमार्ग राजगढ़ से पिलानी,, सिधमुख से भादरा, राजगढ़ - तारानगर - सरदारशहर - श्री डूंगरगढ़, चुरु से रतनगढ़, चुरू-सरदारशहर, सरदारशहर-लूणकरणसर व अन्तर राज्य मार्ग सधमुख से सीवानी राजस्थान सीमा तक की हालत अत्यन्त खराब है। उपरोक्त सड़क मार्ग अत्यन्त ही व्यस्तम मार्गों में से एक है, जो राजस्थान व हरियाणा के बड़े-बड़े शहरों को जोड़ने का कार्य करते हैं।

मेरा सरकार से अनुरोध है कि उक्त सड़क मार्गों के लिए आवश्यक धन का आवंटन कर ग्रामीण जनता को राहत प्रदान की जावे।

(xiii) Need to provide double rail lines between Madurai & Nagercoil and Trivandrum & Kanyakumari

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): I urge upon the Government to announce the projects for doubling of rail-lines between Madurai-Nagercoil and Trivandrum-Kanyakumari in the forthcoming budget.

Kanyakumari, the southernmost point of India is one of the most important tourist spots and pilgrimage centres. More than twenty lakhs tourists including foreigners from all over the world and India are visiting Kanyakumari, which is being developed as one of the prominent tourist destinations. Also, there is a movement of large number of people from Kanyakumari Constituency to various parts of our country for employment opportunity. But transportation has become an inconvenience to the passengers due to lack of double lines between Madurai-Nagercoil and Trivandrum-Kanyakumari sections.

During the past years, the Indian Railways in different phases announced doubling of rail lines between Chennai, Egmore and Madurai. But beyond Madurai, the fate of doubling work is not known. Though Southern Railway had endorsed and acknowledged that the Chennai Egmore-Nagercoil stretch is the highest revenue earning sector of the Southern Railway, the Indian Railway has not come out with any plan to make the Madurai-Nagercoil a double line. Moreover, the above said stretch is highly saturated single line section with line capacity of 103.8% as on 2008-2009. Doubling of rail line between Trivandrum and Kanyakumari was announced in the Railway budget 2004-05 to reduce the existing traffic congestion on the sector. I am concerned about the present situation and delay in implementation of the project and urge the Government to take up the projects at the earliest.

(xiv) Need to augment rail services to provide better connectivity in Yavatmal-Washim Parliamentary Constituency, Maharashtra with other parts of the country

श्रीमती भावना पाटील गवली (यवतमाल-वाशिम): मेरे चुनाव क्षेत्र वाशिम-यवतमाल में पूर्णा-हिंगोली-वाशिम-अकोला, रेलवे लाइन के आमाम परिवर्तन कार्य को पूरा हुए चार साल पूरे होने जा रहे हैं। यहाँ सेकाफी कर्मचारियों और व्यापारियों को मुम्बई आना जाना पड़ता है। लेकिन मुम्बई के लिए यात्रा का कोई साधन नहीं होने के कारण इन लोगों को काफी कठिनाई होती है तथा लोगों द्वारा समय-समय पर नांदेड़-मुम्बई रेल शुरू करने की मांग की जाती रही है। लेकिन केन्द्र सरकार ने यह मांग अभी तक पूरी नहीं की है जिसके लिए क्षेत्रीय जनता द्वारा समय समय पर इस क्षेत्र में आन्दोलन किये जाते रहे हैं।

अतः यहाँ की समस्या को देखते हुए मैं माननीय मंत्री जी से इस मांग को पूरा करने का अनुरोध करती हूँ साथ ही मैं कुछ अन्य मांगे माननीय मंत्री जी से करना चाहती हूँ जिसकी इस क्षेत्र के लोगों की बहुत अधिक आवश्यकता है। उनकी मांग है कि -

1. नांदेड़ - मुंबई वाया पूर्णा-हिंगोली, वाशिम-अकोला-भुसावल नई ट्रेन चलाई जाए।
2. अकोला-तिरुपति वाया वाशिम-हिंगोली-पूर्णा-अकोला तिरुपति साप्ताहिक ट्रेन चलाई जाए।
3. नांदेड़-नई दिल्ली वाया हिंगोली-वाशिम-अकोला साप्ताहिक ट्रेन चलाई जाए।
4. चेन्नई से जयपुर वाया नांदेड़- हिंगोली-वाशिम-भुसावाल साप्ताहिक ट्रेन चलाई जाए।
5. भुसावल से बेंगलोर वाया अकोला-वाशिम-नांदेड़-सिकंदराबाद ट्रेन चलाई जाए।
6. नांदेड़ से शेगांव (संत नगरी) - खामगांव वाया हिंगोली-वाशिम-अकोला (पैसेंजर ट्रेन) सुबह और शाम दोनों समय चलाई जाए, जिससे यात्रियों को काफी सुविधा मिल सकती है।
7. हैदराबाद से अजमेर ट्रेन सप्ताह में तीन दिन चलती है इसके दैनिक रूप से चलाया जाए।
8. अहमदाबाद-चैन्नई (नवजीवन एक्सप्रेस) को साप्ताहिक कर वाशिम तक चलाया जाए।

(xv) Need to introduce night rail service from Tata Nagar in Jamshedpur, Jharkhand

SHRI AJAY KUMAR (JAMSHEDPUR): Due to unavailability of train at night from Tata Nagar, the people of surrounding areas are facing lot of problems. As there is no good hospital in city and in case of emergency the local public has to go to Kolkata for their treatment and due to unavailability of night rail service they are not able to reach hospital in time. I would like to request the Ministry to address the concern & restart the night rail services at Tata Nagar.

श्री लाल कृष्ण आडवाणी (गांधीनगर): अध्यक्ष महोदया, मैं आपका आभारी हूँ कि संसद के दो पूर्व संसद सदस्यों के संदर्भ में जो विषय मैं ग्यारह बजे सदन में उठाना चाहता था, उसे आपने मुझे बारह बजे उठाने दिया। ... (व्यवधान) उन दो सांसदों को... (व्यवधान)

MADAM SPEAKER: Nothing will go on record except what Advaniji says.

*(Interruptions) ... **

श्री लाल कृष्ण आडवाणी : अगर यहां नहीं बोलने दिया गया तो कोई बात नहीं, मैं बाहर जाकर बोलूंगा।... (व्यवधान)

MADAM SPEAKER: Please let him speak. I have given him time to speak.

... (Interruptions)

श्री लाल कृष्ण आडवाणी : मैं मानता हूँ कि इन दोनों सदस्यों ने लोकतंत्र की महान सेवा की।... (व्यवधान) इन दोनों सांसदों - फगन सिंह कुलस्ते जी और महावीर भगोरा जी - ने लोकतंत्र की महान सेवा की।... (व्यवधान)

MADAM SPEAKER: I have given him time. Nothing else will go on record except what Advaniji is saying.

*(Interruptions) ... **

श्री लाल कृष्ण आडवाणी : इन्होंने एक करोड़ रुपये अपनी जेब में न डालकर संसद में आकर प्रस्तुत किए।... (व्यवधान) जिन लोगों ने ... * सरकार के पक्ष में वोट दिया, वे तो आराम से बैठे हैं। ... (व्यवधान) उनमें से कुछ लोग इलैक्ट होकर यहां आए हैं।... (व्यवधान) लेकिन मेरे दो साथी, जिन्होंने ईमानदारी से लोकतंत्र की सेवा की, उन्हें जेल भिजवाया गया।... (व्यवधान)

महोदया, मैं उस समय विपक्ष का नेता था और विपक्ष के नेता के नाते, जो कुछ वे कर रहे थे, अगर मुझे लगता कि वह ठीक नहीं है, तो मैं उन्हें रोकता, उन्हें नहीं करने देता।... (व्यवधान) इसीलिए मैं मानता हूँ कि उन्होंने जो कुछ किया, वह सही किया।... (व्यवधान) मेरी नैतिक जवाबदारी है। ... (व्यवधान)

अध्यक्ष महोदया : आप केन्द्र सरकार से क्या चाहते हैं, वह बता दीजिए।

... (व्यवधान)

श्री लाल कृष्ण आडवाणी : यहां सदन के नेता बैठे हैं, चिदंबरम जी बैठे हैं।... (व्यवधान)

में इनसे कहना चाहता हूँ कि अगर वे दो अपराधी हैं तो आप मुझे भी जेल में डाल दीजिए।...(व्यवधान) में जेल में जाने को तैयार हूँ। ...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1255 p.m. today.

12.09 hrs.

The Lok Sabha then adjourned till Fifty-Five Minutes past Twelve of the Clock.

12.55 hrs.

*The Lok Sabha re-assembled at Fifty-Five Minute past
Twelve of the Clock.*

(Madam Speaker in the Chair)

VALEDICTORY REFERENCE

MADAM SPEAKER: Hon. Members, the Eighth Session of the Fifteenth Lok Sabha, which commenced on 1st August, 2011 is coming to a close today.

During this Session, we had 26 sittings spread over 104 hours and 15 minutes.

The Session saw the disposal of important financial, legislative and other business. Discussion on Supplementary Demands for Grants (General) for 2011-12 lasted for 3 hours and 53 minutes before the Demands were voted and the related Appropriation Bill was passed.

During the Session, 11 Bills were introduced and 14 Bills were passed. Some of the important Bills passed were the State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2011, and subsequently the amendments thereto by Rajya Sabha; the Transplantation of Human Organs (Amendment) Bill, 2011; the Indian Medical Council (Amendment) Bill, 2011; the National Institutes of Technology (Amendment) Bill, 2011; the Customs (Amendment and Validation) Bill, 2011; the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2011; the National Council for Teacher Education (Amendment) Bill, 2011; the Academy of Scientific and Innovative Research Bill, 2011; the Orissa (Alteration of Name) Bill, 2010; and the Constitution (One Hundred and Thirteenth Amendment) Bill, 2010.

During the Session, 500 Starred Questions were listed, out of which 51 Questions could be answered orally. Thus, on an average, about 1.96 Questions could be answered per day. Written replies to the remaining Starred Questions along with 5749 Unstarred Questions were laid on the Table. I hope, in future, the House will not allow suspension or disruption of the Question Hour since it is irretrievable.

One Half-an-Hour Discussion was raised on the 'Demand and Supply of Power' and the Minister replied thereto.

About 307 matters of urgent public importance were raised by the Members after the Question Hour and by sitting late in the evening. Hon. Members also raised 325 matters under Rule 377.

The Standing Committees presented 63 Reports to the House.

The House also held five short duration discussions under Rule 193 on the subjects of urgent public importance, namely, (i) on the statement made by the hon. Prime Minister regarding setting up of Lokpal; (ii) on the steps taken by the Government of India for relief and resettlement of Tamils in Sri Lanka and other measures to promote their welfare; (iii) on the situation arising out of widespread corruption in the country; (iv) on the statement made by the Minister of Finance on the issues relating to setting up of Lokpal; and (v) on the statement laid on the Table of the House on 2nd August, 2011 by the Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports regarding the Commonwealth Games, 2010 which remained part-discussed.

The House also held a discussion on motion under Rule 184 on an important subject, namely 'price rise'.



13.00 hrs.

During the Session, three matters were raised by way of Calling Attention, namely, (i) situation arising out of delay in creation of Telangana State; (ii) situation arising out of dwindling passenger share and poor financial health of Air India resulting in delayed payment of wages and other benefits to the employees and (iii) situation arising out of lack of storage and stock-holding facility for FCI procured food grains in different parts of the country and particularly in Punjab due to non-transportation of the procured food grains to deficit States. In response to these Calling Attentions, the Ministers concerned made the Statements and also replied to the clarifications sought by Members.

As many as 35 Statements were made by the Ministers on various other important subjects and four Statements were made by hon. Minister of Parliamentary Affairs on Government Business.

Coming to the Private Members' Business, 38 Private Members' Bills on different subjects were introduced during the Session. The Constitution (Amendment) Bill, to provide for special financial assistance to the State of Bihar for undertaking development works and for relief and rehabilitation measures in the flood and drought prone areas of that State, moved by Prof. Ranjan Prasad Yadav during the last Session was further discussed on 5th and 19th August, 2011 and was withdrawn by the Member-in-charge. Another Constitution (Amendment) Bill seeking to amend the Eighth Schedule to the Constitution with a view to include 'Garhwali' and 'Kumaoni' languages in the Eighth Schedule was moved by Shri Satpal Maharaj on 19th August, 2011. The Bill was again taken up for discussion on 2nd September, 2011 but the discussion was not concluded.

A Private Members' Resolution regarding special status to the State of Bihar, moved by Dr. Bhola Singh on 21st August, 2010 during fifth Session, was further discussed on 12th and 26th August, 2011. The Resolution was withdrawn by leave of the House on 26th August, 2011. Another Resolution regarding special


economic development package for the desert regions of the country, moved by Shri Harish Chaudhary on 26th August, 2011, remained part-discussed.

In this Session the House sat late for 18 hours and 25 minutes. But, regrettably we lost over 51 hours and 06 minutes of time due to interruptions followed by forced adjournments. I am sure hon. Members are committed to check this tendency in order to strengthen our Parliamentary form of democracy.

I would like to thank the hon. Deputy-Speaker and my colleagues in the Panel of Chairmen for their help and cooperation in the completion of business of the House. I am extremely grateful to the hon. Prime Minister, the Leader of the House, the Leader of the Opposition, Ministers of Parliamentary Affairs, Leaders of various Parties as well as Chief Whips apart from the hon. Members for their cooperation. I would also like to thank, on behalf of all of you, our friends in the Media.

I take this opportunity to compliment the Secretary-General for his competence and expert assistance. I deeply appreciate the officers and staff of the Lok Sabha Secretariat for their dedicated and prompt service to the House. I also thank the allied agencies for their able assistance in the conduct of the proceedings of the House.

Hon. Members, I am sure, during this Session all of you, alongwith me, missed the presence of Shrimati Sonia Gandhi, UPA Chairperson, who is recuperating after treatment in USA. We convey our very best wishes for her speedy recovery. Another colleague, Shri Gobind Chandra Naskar has not been able to attend the House, due to ill health. We also wish him speedy recovery.

Hon.  Members may now stand up as *Vande Mataram* would be played.

13.06 hrs.

NATIONAL SONG

The National Song was played

MADAM SPEAKER: The House stands adjourned *sine die*.

13.07 hrs.

The Lok Sabha then adjourned sine die.
